

(i) whether it is a fact that none of the companies whom import of Penicillin V was allowed have lifted Penicillin G; and

(j) if so, what action has been taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) In 1986-87 on the basis of lifting of indigenous material.

(b) Yes, Sir.

(c) and (d) Only one company namely, M/s. Jagsonpal Pharmaceuticals Ltd. has been allowed to import Penicillin 'V' so far and this company is also required to lift the indigenous component as and when available. Details of Penicillin 'V' allowed to this company during the years 1986-87, 1987-88 and 1988-89 are as under:—

| Year | Quantity (MMU) |
|---------|----------------|
| 1986-87 | 40 |
| 1987-88 | — |
| 1988-89 | 75 |

(e) The price of indigenous Penicillin 'G' 1st Crystals during 1986-87 to 1988-89 was about Rs 65 lakhs per MMU.

(f) to (h) In April, 1989, it was decided that no further import of Penicillin 'V' will be permitted and all manufacturers of this item should base their production on Penicillin 'G' and this policy continues at present.

(i) and (j). The party was required to lift Penicillin V, as and when available. The party was advised to switchover to Penicillin 'G'.

Raising of Capital by Karnataka Government for Irrigation and Power Projects

1718. **SHRI K. G. MAHE-SWARAPPA** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Karnataka Government has requested to permit the State Government and its public sector

undertakings in the infrastructure field to raise capital through bonds exclusively for financing irrigation and power projects; and

(b) if so, what action the Central Government has taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) The present scheme of public sector Bonds is confined to Central Public Sector Undertakings.

Violation of FERA by The Chairman and Managing Director of Peerless General Finance and Investment Company Limited

1719. **SHRIMATI BHOYA CHAK-RAVARTY:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Chairman and Managing Director of the Peerless General Finance and Investment Company Limited was sometime back held at Dum Dum Airport for violation of FERA provisions; and

(b) if so, what action has been or is being taken against him?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The person and baggage of Shri P. C. Sen, Chairman-cum-Managing Director of M/s Peerless General Finance and Investment Co. Ltd. were searched at Calcutta Airport, on 12th September, 1989 when he arrived there with his wife from Singapore. Subsequently his residence and some other premises were searched on 13th September, 1989. Shri Sen was arrested on 14th the September, 1989 and subsequently released on bail as per Calcutta High Court orders dated 16th September, 1989. Appropriate action against the party will be taken on completion of investigations.